

[Mr. Speaker]

*The motion was adopted.*

12.48 hrs.

APPROPRIATION (RAILWAYS) NO.  
3 BILL\*, 1968

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): On behalf of Shri C. M. Poonacha, I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purpose of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways."

*The motion was adopted.*

SHRI PARIMAL GHOSH: I introduce the Bill.

12.48½ hrs.

APPROPRIATION (RAILWAYS) NO.  
4 BILL,\* 1968

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): On behalf of Shri C. M. Poonacha I move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1966, in excess of the amounts granted for those services and for that year.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1966, in

excess of the amounts granted for those services and for that year."

*The motion was adopted.*

SHRI PARIMAL GHOSH: I introduce the Bill.

12.49 hrs.

GOLD (CONTROL) BILL—Contd.

MR. SPEAKER: We shall take up the Gold (Control) Bill now. Shrimati Sharda Mukerjee was speaking yesterday.

SHRI S. M. BANERJEE (Kanpur): How will you divide the time, Sir?

MR. SPEAKER: Eight hours have been allotted. We can have four hours for general discussion, three hours for clause-by-clause consideration and one hour for the third reading.

SHRI S. M. BANERJEE: There are nearly 300 amendments.

MR. SPEAKER: Do you want three hours for general discussion and four hours for the other thing?

SHRIMATI TARKESHWARI SINHA (Barh): What you, Sir, have said is all right.

SHRIMATI SHARDA MUKERJEE (Ratnagiri): Sir, as I was saying yesterday, even the report of the informal group on gold control, that is, the Gold Control Bill, has stressed some reasons for the unsuccessful operation of the Gold Control Order. These are very valid reasons and these reasons continue to exist today. And as far as I can see, unless there is a considerable change in the social patterns and economic development of the country, these reasons will be there for many years to come.

The reasons as mentioned by the informal group are: (1) "Lack of political support". I would rather say it is lack of social sanction. Secondly, "lack of response to the legitimate complaints of thousands of small goldsmiths." In other words, lack of provision of opportunities for smaller types of craftsmen as far as goldsmiths

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†Introduced with the recommendation of the President.